

ASSAM ACT I OF 1936.

THE CATTLE-TRESPASS (ASSAM AMENDMENT) ACT, 1936.

[Published in the *Assam Gazette* of the 3rd June 1936].

An Act further to amend the Cattle-trespass Act, 1871, in its application to Assam.

Whereas it is expedient further to amend the Cattle-trespass Act, 1871, in its application to Assam in the manner hereinafter appearing; I of 1871.

It is hereby enacted as follows:—

- Short title. 1. This Act may be called the Cattle-trespass (Assam Amendment) Act, 1936.
- Application of Act. 2. The Cattle-trespass Act, 1871, herein after referred to as the said Act, shall in its application to Assam, be amended in the manner hereinafter provided. I of 1871.
- Insertion of new section 32 in Act I of 1871. 3. After section 31 of the said Act the following section shall be inserted, namely:—

Power for Magistrate of the District to appoint Chairman or President of a Municipal Board or Local Board or a village authority to discharge the functions of an officer under Section 14.

“32. (1) The Magistrate of the District may appoint, for the purposes of this Act, a Chairman or President, as the case may be, of a Municipal or Local Board or a village authority constituted under the Assam Local Self-Government Act, 1915, or the Assam Rural Self-Government Act, 1926, to discharge the functions of an officer appointed under section 14 of this Act in respect of cattle impounded within the area subject to the jurisdiction of such Board or authority:

Provided that a Chairman or President so appointed may, by general or special order, delegate all or any of his functions under sections 14, 15, 16 and 17 to any member of such Board or authority, or in the case of a Local or Municipal Board also, to an overseer, sub-overseer, surveyor or sub-surveyor, or with the approval of the Magistrate of the District, to any other employee of the Board; and may at any time withdraw the same.

(2) A Chairman or President so appointed, or a member or employee to whom the Chairman or President may have delegated his functions, shall not, directly or indirectly, purchase any cattle at a sale under this Act.”

Price Indian 1 anna].

English 1d.].